

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-8/1995/1970/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Roushan Ara Rahman
Principal Judge,
Family Court-II,
Kamrup, Guwahati.

Dated Guwahati, the 5th April, 2021.

Sub:- Earned Leave.

Ref:- Your letter No. FCK. 5/12/PJ/108/2021, dtd. 31.03.2021.

Madam,

With reference to the above, I am directed to inform you that you have been granted 47 (forty seven) days Earned Leave w.e.f. 26.04.2021 to 11.06.2021 (prefixing 24.04.2021 & 25.04.2021 and suffixing 12.06.2021 & 13.06.2021), subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Principal Judge, Family Court No. I, Kamrup(M), Guwahati and in her absence to the Principal Judge, Family Court No. III, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR(VIGILANCE)

1974
Memo NO.HC.VII-8/1995/1971-A, dated 5.4.2021

Copy to:

1. The Principal Judge, Family Court No. I, Kamrup(M), Guwahati.
2. The Principal Judge, Family Court No. III, Kamrup(M), Guwahati.
3. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
4. The Project Manager, Gauhati High Court

JT.REGISTRAR(VIGILANCE)